CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 861 of 2009

(Arising out of order-in-original no. 12/CEX/2009 dated 31st March 2009 passed by the Commissioner of Central Excise, Pune-I.)

M/s Endurance Technologies Pvt. Ltd. ....Appellant
(Die Casting Division), B-1/3, MIDC
Industrial Area, Chakan, Pune – 410 501

VERSUS

Commissioner of Central Excise, ...Respondent
Pune-I
ICE House, 41-A, Sasson Road,
Opposite Wadia College, Pune – 411 001

WITH

Excise Appeal No. 667 of 2011

(Arising out of order-in-original no. 23/CEX/2010 dated 8th February 2011 passed by the Commissioner of Central Excise, Pune.)

M/s Endurance Technologies Pvt. Ltd. ....Appellant
B-20, MIDC Industrial Area,
Nighohe Chakan, Tal.- Khed,
Pune – 410 501

VERSUS

Commissioner of Central Excise, ...Respondent
Pune-I
ICE House, 41-A, Sasson Road,
Opposite Wadia College, Pune – 411 001

APPERANCE:

Ms. Mahananda Biradar, Advocate for the Appellant
Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85305-85306/2020

Date of Hearing: 24.01.2020
Date of Decision: 24.01.2020

PER: CORAM

Learned Counsel submits that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that inconsequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeals are dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad